

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "I" MUMBAI**

**BEFORE SHRI OM PRAKASH KANT (ACCOUNTANT MEMBER)
AND
MS. KAVITHA RAJAGOPAL (JUDICIAL MEMBER)**

**ITA No. 1151/MUM/2024
Assessment Year: 2018-19**

General Electric Company,
One Financial Centre, Suite 3700,
Boston, MA-02111,
United State of America,
DMD Advocates, 121, Maker
Chambers-IV, Nariman Point,
Mumbai-400021.

**PAN NO. AAACG 5399 M
Appellant**

Vs.

Asst. CIT (International
Taxation) -2(3)(2),
Room No. 1711, 17th floor,
Air India Building, Nariman
Point,
Mumbai-400021

Respondent

Assessee by : Mr. Mrunal Parekh
Revenue by : Ms. Somogyan Pal, CIT-DR

Date of Hearing : 26/08/2024
Date of pronouncement : 30/08/2024

ORDER

PER OM PRAKASH KANT, AM

This appeal by the assessee is directed against order dated 24.03.2023, passed by the Ld. Commissioner of Income-tax (Appeals) – National Faceless Appeal Centre, Delhi [in short ‘the Ld. CIT(A)’] for assessment year 2018-19.



2. Before us, the Ld. Counsel for the assessee submitted that while e-filing appeal against the impugned order of Id CIT(A), a physical copy of the same was also filed , which has been inadvertently registered separately by the Registry , which being duplicate , the assessee sought to withdraw the same. After verification, the present appeal is found to be duplicate, therefore, the assessee is allowed to withdraw the same, and hence this appeal is dismissed as infructuous.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 30/08/2024.

**Sd/-
(KAVITHA RAJAGOPAL)
JUDICIAL MEMBER**

**Sd/-
(OM PRAKASH KANT)
ACCOUNTANT MEMBER**

Mumbai;
Dated: 30/08/2024
Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai